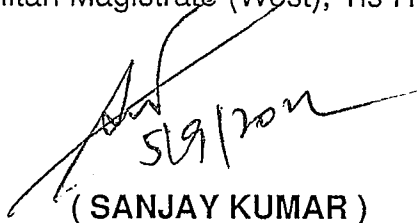


**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (WEST)  
TIS HAZARI COURTS : DELHI**

**ORDER**

In compliance of directions passed in Bail Application No.3805/2021, Neetu Singh Vs. State of NCT of Govt. of Delhi and with reference to Minutes of Meeting dated 25.08.2022 held in Tis Hazari Court Complex, Delhi, all Courts dealing with criminal jurisdiction viz., Courts of Sessions as well as Courts of Metropolitan Magistrates (West) Tis Hazari Courts, Delhi are directed to forthwith transmit the data (soft copy & hard copy) to the Office of Chief Metropolitan Magistrate (West) Tis Hazari Courts, Delhi, particulars of the persons declared Proclaimed Offender/Proclaimed Persons by them and such data collated in CMM Office shall be transmitted to NIC on weekly basis followed by exercise of verification by NIC through Delhi Police followed by uploading and updating the same on portal. As and when a Proclaimed Offender / Proclaimed Person ceases to be so, updating of that information has also to be conveyed to the Office of Chief Metropolitan Magistrate (West), Tis Hazari Courts, Delhi by such Court.

  
( SANJAY KUMAR )

**PRINCIPAL DISTRICT & SESSIONS JUDGE (WEST)**

No. 25489-25536 /Rules/Gaz./PDJ West/2022

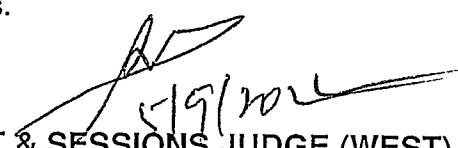
Dated, Delhi the 05-09-22

Sub:- In Compliance of order dated 28.07.2022 of Hon'ble High Court of Delhi, New Delhi in Bail Application No. 3805/2021, Neetu Singh Vs. State of NCT of Govt. of Delhi.

Copy forwarded for information and necessary action to :-

The Registrar General, Hon'ble High Court of Delhi, New Delhi in compliance of order dated 28.07.2022 of Hon'ble High Court of Delhi, in Bail Application No. 3805/2021, Neetu Singh Vs. State of NCT of Govt. of Delhi, next dated of hearing 28.10.2022.

1. All the officers of DHJS (dealing with criminal jurisdiction) (West District), Tis Hazari Courts, Delhi.
2. The CMM/ACMM/MMs (West District), Tis Hazari Courts, Delhi.
3. The Branch Incharge, Office of CMM (West) with the directions to pursue the matter.
4. The Branch Incharge, Record Room (Criminal & Sessions), Computer Branch, Facilitation Centre, Tis Hazari Courts, Delhi.
5. The PS/Reader to the undersigned.
6. The Website Committee (English/Hindi), Tis Hazari Courts, Delhi.
7. The R&I Branch (West) for uploading on LAYERS.

  
**PRINCIPAL DISTRICT & SESSIONS JUDGE (WEST)**

